

(2023) 10 MP CK 0019

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 44181 Of 2023

Dinesh Raghuwanshi @ Hakke

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 04-10-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 120B, 201, 302

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 14A(2), 3(2)(v)

Citation : (2023) 10 MP CK 0019

Hon'ble Judges : Dinesh Kumar Paliwal, J

Bench : Single Bench

Advocate : Rajkumar Raghuwanshi, S.K.Gupta

Final Decision : Dismissed

Judgement

Dinesh Kumar Paliwal, J

This is the first bail application filed by the applicant under Section 439 of the Cr.P.C. for grant of regular bail relating to FIR No.642/2022 registered at Police Station Sohagpur District Narmadapuram (M.P.) for commission of offence under Sections 302,201,120-B of IPC and section 3(2)(v) of SC/ST (Prevention of Atrocities) Act 1989 (Amended 2015). He is in detention since 09.06.2023.

As prayed by learned counsel for the applicant, this first bail application under Section 439 of Cr.P.C filed on behalf of applicant – Dinesh Raghuwanshi @ Hakke is dismissed as withdrawn and not pressed. However, as prayed by learned counsel for the applicant, applicant shall be at liberty to file fresh application for regular bail under section 14-A(2) of the SC/ST (Prevention of Atrocities) Act, 1989 in the form of criminal appeal.

Registry is directed to return the certified copy of the impugned order to the counsel for the applicant by retaining its photocopy on record.